LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

SESSION REVIEW- SECOND PART OF SEVENTH SESSION

Seventh Session – 06/06/2018 to 11/06/2018

The Second Part of Seventh Session (Special Session) of the Sixth Assembly commenced on 6 June, 2018 and was adjourned *sine die* on 11 June, 2018 after holding four sittings on 6, 7, 8 and 11 June, 2018. The House conducted the following business during the sittings:

Questions: A total of 265 notices of questions were received for this session for Question Hour. Out of these, 60 notices of starred questions and 170 notices of unstarred questions were admitted.

Special Mention (Under Rule 280): 106 notices for Special Mention were received for this session. 27 matters were raised in this session under Rule 280. The departments have been directed to reply to the matters raised by the Hon'ble Members within 30 days.

Motion: A Congratulatory Motion was moved by Smt. Sarita Singh to thank Hon'ble Dy. Chief Minister and Education Department of Govt. of NCT of Delhi for achieving outstanding results by Govt. Schools in CBSE Examinations of 12th Class and Hon'ble Dy. Chief Minister replied.

Resolution: The following **Government Resolution** under Rule 90 regarding 'Grant of full statehood to the National Capital Territory of Delhi' was moved by Sh. Manish Sisodia, Hon'ble Dy. Chief Minister on 6 June 2018:

'Keeping in view the aspirations of the people of Delhi for a better quality of life commensurate with their contribution to the economy; Also keeping in view the fact that the multiplicity of agencies have created obstacles in the all round development and progress of Delhi as a world class city; Observing with concern that vested interests with no accountability have manipulated and corrupted the existing system of governance which was guaranteed by the Constitution for the people of Delhi; Also noting that all the major political parties have supported the idea of full statehood to Delhi in their respective manifestoes; This House resolves that the National Capital Territory of Delhi should be granted full statehood immediately." Shri Saurabh Bharadwaj, Ms. Alka Lamba, Shri Nitin Tyagi, Shri Ajay Dutt, Shri Manjinder Singh Sirsa, Shri Gopal Rai, Shri Somnath Bharti, Shri Madan Lal, Shri Anil Kumar Bajpai, Shri Rituraj Govind, Smt. Bandana Kumari, Shri Rajender Pal Gautam, Ms. Bhavna Gaur, Shri Pankaj Pushkar, Shri Sukhbir Singh Dalal, Shri Rajesh Gupta and Shri Satyendra Jain participated in the discussion.

Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

Hon'ble Dy. Chief Minister moved the following amended Resolution which was put to vote and adopted:

"The Legislative Assembly of National Capital Territory in its sitting held on Friday, 8th June 2018 resolves that:

Keeping in view the decades-old aspirations of the residents of National Capital Territory of Delhi for a better quality of life commensurate with their contribution to the country's economy, which have been strongly and unambiguously reflected in the views expressed by Hon'ble members of this August House, the Ministry of Home Affairs, Government of India, must take all necessary legal and legislative steps to declare NCT of Delhi a fullfledged state without any further delay.

This House notes with extreme disappointment that successive Central Governments have without any valid justification attempted to undermine the basic rights of the people of Delhi by denying them statehood.

People of Delhi can no longer be kept at the mercy of a Central Government appointed Lieutenant Governor, who has no accountability towards the public and enjoys absolute power without any responsibility.

Elected representatives are directly accountable to the voters and are rightly questioned by the people on issues affecting their daily lives and developmental issues. It is, therefore, beyond any legal and reasonable understanding that how can a politically nominated LG be the super-boss of a democratically elected council of ministers which is collectively responsible to the Legislative Assembly?

Ever since 1952 and then later in 1993, when the Legislative Assembly was set-up in its present form for NCT of Delhi, every single elected Delhi Government has strongly demanded statehood in order to be able to fulfil the aspirations of the people.

In 2003, the then Hon'ble Deputy Prime Minister and Home Minister Mr LK Advani had on 18th August 2003 presented the Constitution Amendment Bill and the Bill for statehood of Delhi in the Lok Sabha.

The Parliamentary Standing Committee on Home Affairs, headed by the then chairman Mr Pranab Mukherjee in its 106th report tabled in Parliament in December 2003 had strongly endorsed the bill. Unfortunately, however, due to dissolution of the Lok Sabha a few months later, the bill lapsed.

Strangely, no attempt was made to revive the bill after that despite the same party having been in power at the Centre and in Delhi for 10 years since 2004.

This House is of the view that now since almost 16 years have passed since the previous Delhi statehood bill was presented in Parliament and there were some shortcomings in that bill, therefore the MHA must consult the elected Government to be on the same page about the fresh draft bill.

This House resolves that the NDMC area in Delhi, which is governed by the NDMC Act be kept under the exclusive control of the Central Government, and the rest of NCT of Delhi be declared a full-fledged state through a Constitutional Amendment Bill.

Earlier in 1990 also a Constitution Amendment bill for statehood of Delhi was planned but unfortunately that attempt also could not materialise.

Therefore, the people of Delhi will not tolerate any further unjustified delay in granting them their rights, which have been denied for decades despite promises having been made by all political parties repeatedly in their election campaigns.

This House strongly demands that the MHA must place the feelings of the people of Delhi before both Houses of Parliament in the form of a Constitution Amendment Bill to grant full statehood for Delhi."

Papers laid: On 06/06/2018, Copy of Delhi Gazette Notification No.3, dated 09/03/2018 regarding DERC (Forum for Redressal of Grievances of the Consumers and Ombudsman) Regulations, 2018 and copy of Annual Report of Delhi Urban Shelter Improvement Board for the year 2016-17 were laid on the table of the House.

On 8 June, 2018, Annual Report of Delhi Electricity Regulatory Commission for the year 2014-15 and Notification No. F.8/Misc/2012/HP-II/6985-96 dated 25 August, 2017 regarding 'The Delhi Poisons Possession and Sale Rules, 2015' were laid on the Table .

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